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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1070 | 99.

DATE OF ORDER : 21-07-1999.

Between :-

| | |
|------------------|-----------------|
| 1. P.Ramesh | 5. P.Ch.S.Reddy |
| 2. T.Ramaidu | 6. K.Babu Rao |
| 3. S.K.Md.Hassan | 7. G.C.Bag |
| 4. B.Appa Rao | ... Applicants |

And

1. Union of India, rep. by its General Manager, SE Rlys, Garden Reach, Calcutta-43.
2. Chief Commercial Manager, SE Rlys, Koilaghat Street, 14 Strand Rd, Calcutta-1.
3. Chief Personnel Officer, SE Rlys, Garden Reach, Calcutta-43.
4. Divisional Rlys Manager, SE Rlys, Near Dondaparthy, Visakhapatnam - 4.

... Respondents

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Counsel for the Applicants : Shri G.Ravi Mohan

Counsel for the Respondents : Shri C.V.Malla Reddy, SC for Rlys

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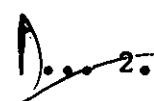
CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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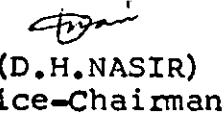
This O.A. is filed to declare the action of the Respondent No.2 in not ratifying the 4th respondent action in not redeploying the applicants herein as ECRCs as per letter dt.21-9-1998 as wholly illegal, arbitrary and unjust and consequently direct the 2nd respondent to ratify the 4th respondent action in redeployment of the applicants herein as ECRCs and sent the applicants for commercial training.

2. We questioned the learned counsel for the applicants whether the applicants are posted as ECRCs and they are getting pay and allowances to the scales of ECRCs and their names are entered in the seniority list of ECRCs. The learned counsel for the applicants submits that the applicants are enlisted in the ECRCs seniority rolls and also drawing the ECRCs scales. If the applicants are not imparted with the training, it is for the respondents department ink has to look after it as an untrained employee may not discharge his duties properly. Hence in the interest of administration, the respondents should send the applicants for training if they are not trained or require some more training. The applicants have not lost in any manner without training.

3. In that view, we find that there is no further orders are necessary. Accordingly the O.A. is dismissed at the admission stage itself. No costs.



(R.RANGARAJAN)
Member (A)



(D.H.NASIR)
Vice-Chairman